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Memorandum of Understanding

between

The Food Safety and Standards Authority of India from the Ministry of Health and Family Welfare of the Republic of India

and

The Food and Consumer Product Safety Authority from the Ministry of Economic Affairs, Agriculture and Innovation of the Kingdom of the Netherlands
On Cooperation in the field of Food Safety

The Food Safety and Standards Authority of India from the Ministry of Health and family Welfare of the Republic of India and the Food and Consumer Product Safety Authority from the Ministry of Economic Affairs, Agriculture and Innovation of the Kingdom of the Netherlands, hereafter jointly referred to as Parties and individually as a Party,

Guided by the wish to develop further contacts and deepening cooperation and in view of jointly improving the safety of food and processed food, protecting health of consumers.

HAVE REACHED the following Understanding:

Article 1

The aim of this cooperation is to strengthen food safety by exchange of information and officials between both parties.

Memorandum of Understanding on cooperation in order to strengthen cooperation in the field of food safety, the parties want to increase food safety and solve problems arising in bilateral trade on the basis of mutual benefit and amicable cooperation.

Article 2

The scope of this cooperation is the safety of food in the wildest sense possible.

Article 3

The Parties agree to a timely exchange of information in the following areas:

- A) Issues of relevant regulations, provisions and standards and testing methods;
- B) Notifications of food and food products which have a priority on food safety issues and relevant measures for market surveillance and implementation of preventive measures;



Article 4

The Parties agree to strengthen exchanges in the following areas:

- A) Develop information exchange for manufacturers, exporters and importers through e-learning modules and seminars;
- B) Establishing an Advice Network on interpretation of Regulation and Standards;

Article 5

The parties agree to promote exchange of personnel as mutually agreed.

Article 6

In order to realize the activities, working meeting as mutually decided will be held at least once a year, defining the working plan of next year and evaluating the work of the current year. The annual meeting will be hosted alternately in India and Netherlands and could coincide with a relevant thematic workshop.

Article 7

Both parties understand that any and all activities under this MoU will be subjected to the availability of funds and resources and the laws governing the respective Parties. Unless agreed otherwise, the travel and board and lodging costs of delegations to be exchanged and specialists shall be covered by the sending party. The receiving party will cover the organization and program costs of the incoming delegations.

Article 8

In order to facilitate contact and to coordinate matters, the two parties agree to nominate internal contact points.

The contact point from the Indian side is the Food Safety and Standards Authority of India (FSSAI), Ministry of Health and Family Welfare.

The contact point from the Netherlands side is the Food and Consumer Product Safety Authority (FCPSA), Ministry of Economic Affairs, Agriculture and Innovation of the Kingdom of the Netherlands.

Article 9

The parties agree that any dispute arising from the implementation to interpretation of this Memorandum of Understanding will be solved amicably through discussions. The Memorandum of Understanding may be amended by mutual written notification and by mutual agreement.



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Article 10

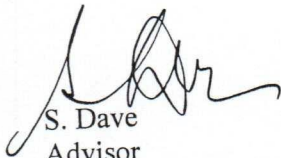
This MoU does not create any obligation under international law.

Article 11

This memorandum of Understanding will come into force on the date on which it is signed and will be valid for five (5) years. The period of validity may be extended subsequently by tacit agreement for a further five (5) years, unless one party notifies the other party, at the latest six (6) months before the expiry of the period in question, of its intention to terminate the Memorandum of Understanding.

The termination of this Memorandum of Understanding does not affect the implementation of the joint projects started during its period of validity.

Done at New Delhi, India on the Thirtieth Day of November, Two Thousand and Twelve (30.11.2012) in two originals, in the English language



S. Dave
Advisor

For the Food Safety and Standards Authority
of India from Ministry of Health and Family
Welfare of the Republic of India



Frederieke Damme
Director
for the Food and Consumer Product
Safety Authority from the Ministry
of Economic Affairs, Agriculture
and Food Innovation of the
Kingdom of the Netherlands

